

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,
TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

ORDER No.108

Dated Guwahati, the 12th December, 2011

In order to reduce the pendency of old cases, which are pending for 5 years or more, Hon'ble the Chief Justice (Acting) has been pleased to direct all concerned courts of District/ Additional District and Sessions Judges and also Courts of Civil Judges/ Judicial Magistrates to set targets in the following manner :-

COURTS OF DISTRICT/ ADDL. DISTRICT & SESSIONS JUDGES

1. All cases which are more than 5(five) years old be decided within 6(six) months.
2. The Courts in the districts of Kamrup, Nagaon, Barpeta and Cachar, where Pendency of Old cases is higher are directed as follows :-
 - i) The hearing of cases which are more than 10(ten) years old be fixed on day-to-day basis.
 - ii) The Judges should monitor the progress of the old pending cases himself.
3. All 5 years old Criminal Appeals/ Revisions should be sorted out and disposed of within 6 months.
4. All 5 years old Civil Appeals should be disposed of within 6 months.
5. Regular dispatch of records to the Record Room/ destruction of relevant part of records.
6. 25 (twenty five) oldest Execution matters i.e. 2/3 in each month, in each year of Action Plan should be disposed of.
7. 50 (fifty) oldest Criminal trials should be disposed of giving preference to old pending cases beyond 5 years.
8. All the cases of under trials where the custody period of accused is more than 2(two) years, should be disposed of invariably within 6 months.

COURTS OF CIVIL JUDGES/ JUDICIAL MAGISTRATES

- 1) All 5(five) years old cases should be disposed of within a maximum period of 6 months for Criminal Cases and 1 year for Civil Cases. At least 5 such cases should be disposed of in each month.

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2. All 5(five) years old execution petitions should be disposed of within 6 months.
3. All old Civil cases, pending beyond 5 years or more should be disposed of within 6 months.
4. All old Criminal cases pending beyond 5 years or more should be disposed of within 6 months.
5. All cases belonging to under trials where the custody period is more than 6(six) months should be disposed of within 6 months.
6. Oldest 250 (two hundred and fifty) Criminal cases pending before exclusive courts established to deal with cases under Section 138 of Negotiable Instrument Act should be disposed of on priority basis.
7. District & Sessions Judges and Chief Judicial Magistrates of respective district will review the progress and submit their report in each month. A meeting of Dist. & Sessions Judges & Chief Judicial Magistrates will be held after 3 months to review the progress.

By Order,

Sd/-Dr. (Smt.) I. Shah,
REGISTRAR GENERAL

Memo No. HC. III - 39/ 2010/ 4723 - 45 /G Dated: 12th December, 2011